

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 739 of 2019 in DFR No. 1337 of 2019

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Dalmia Cement (Bharat) Limited

.... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

Mr. Anand K. Ganesan
Mr. Amal Nair for R-15

ORDER

IA NO. 739 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Applicant/Appellant has prayed that 28 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

DFR No. 1337 of 2019

Admit.

Issue notice. Dasti, in addition, is permitted. Registry is directed to number the appeal.

List the stay application, if any, on **18.07.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson